

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:3104  
ANSWERED ON:11.12.2014  
CONSTITUTIONAL AMENDMENTS  
Hemamalini Smt. ;Kumar Shri Ashwini

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) the total number of amendments made to the Constitution of India, so far;
- (b) the total number of amendments lying pending with the Government as on date;
- (c) whether the Government proposes to constitute any Committee to examine the matter and review the Constitution of India and if so, the details thereof;
- (d) the details of enactments passed by the Parliament so far which are yet to be notified by the Government; and
- (e) the reasons for delay in issuing the requisite notification in these cases along with the time by which these are likely to be notified?

**Answer**

MINISTER OF LAW AND JUSTICE (SHRI D.V.SADANANDA GOWDA)

- (a): 98 Constitutional amendments were enacted so far. The Constitution (Ninety- Ninth Amendment) Bill, 2014 was passed by both the Houses of Parliament and the same is in the process of ratification.
- (b): Two Constitutional amendment Bills are pending in Parliament.[Constitution (One Hundred and Nineteenth Amendment) Bill, 2013 and the Constitution (Seventy-ninth Amendment) Bill, 1992]
- (c): No.
- (d): All Constitutional amendment Acts have been enforced except Constitution (Eighty-eighth Amendment) Act, 2003. The Constitution (Forty-fourth Amendment) Act, 1978 has been enforced except section 3 of the Act.
- (e): The information is being collected and will be laid on the Table of the House.